
(2024) 02 OHC CK 0046

Orissa High Court

Case No: CRLMC No.42 Of 2024

Siba Charan Behera &
Another

APPELLANT

Vs

State Of Odisha

RESPONDENT

Date of Decision: Feb. 7, 2024

Acts Referred:

Code of Criminal Procedure, 1973 â€” Section 205

Citation: (2024) 02 OHC CK 0046

Hon'ble Judges: S.S. Mishra, J

Bench: Single Bench

Advocate: Debi Prasad Dhal, Bijaya Kumar Ragada

Final Decision: Disposed Of

Judgement

S. S. Mishra, J

1. Mr. D.P. Dhal, learned Senior Counsel appearing for the petitioners submits that since the present case is arising out of a complaint case, he would

be impleading the informant as opposite party no.2.

2. Mr. Ragada, learned Additional Government Advocate is appearing for the opposite party no.1-State and waives the notice.

3. Issue notice to the newly added opposite party no.2 by Registered Post with A.D. making it returnable within one week. Requisites shall be filed

within a week.

4. The petitioners are aggrieved by the order dated 26.12.2023 passed by the learned G.N-cum-J.M.F.C., Sukinda in 1CC No.04 of 2022 rejecting the

application of the petitioners under Section-205 Cr.P.C.

5. Mr. Dhal, learned Senior Counsel further pointed out that by rejecting the application of the petitioners under Section-205 Cr.P.C., stringent process

has been issued against them by the impugned order dated 26.12.2023.

6. The order dated 26.12.2023 passed by the learned G.N-cum-J.M.F.C., Sukinda in 1CC No.04 of 2022 issuing N.B.W. against the petitioners is kept

in abeyance till the next date of hearing.

7. List this matter on 21.02.2024.

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